

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 306

IA-4601/2021

In

IB-412(ND)/2021

IN THE MATTER OF:

M/s. State Bank Of India

.... Petitioner/Applicant

Vs.

Archana Aggarwal

.... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 06.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Ankur Mittal, Mr. Bhaskar Advs.

For the P.G. : Ms. Stuti Vatsa Adv.

ORDER

IA-4601/2021

It is stated by Ld. Counsel appearing for the parties that Hon'ble Punjab & Haryana High Court has reserved the order in CWP No. 26668/2021 on 23.05.2024 and therefore, prayed for an adjournment.

List the matter **on 09.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)